

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

No. 02/UHC/Admin. B/2022

Dated: 7th January, 2022

Having assessed the COVID affected cases in all the districts of the State and issues related thereto, in view of the health guidelines issued by the Government of India and the State Government and keeping in view the safety of litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble Court is pleased to issue following directions for conduct of work in the Subordinate Courts w.e.f. 10.01.2022 (Monday)

1. Till further orders, Subordinate Courts of Dehradun (except Chakrata outlying court), Haridwar and Udham Singh Nagar along with outlying Courts at Haldwani, Ramnagar, Kotdwar and Tanakpur will take up following matters only—
 - (a) Remand, and all bail applications (fresh or pending)
 - (b) Applications for release of property
 - (c) Applications under Section 156 (3) of the Code of Criminal Procedure, 1973
 - (d) Applications for temporary injunctions/stay
 - (e) Applications for interim maintenance
 - (f) Applications for issue of succession certificates
 - (g) Matters under section 13B of the Hindu Marriage Act, 1955
 - (h) Applications for settlement of dispute by compromise
 - (i) Matters relating to investigation by the Police
 - (j) Final arguments, where both the parties are ready
 - (k) Any extreme urgent matter arising from extraordinary circumstances. For hearing in such matter, request along with the facts that matter cannot wait till this Notification is in force, shall be e-mailed and the Jurisdiction Court by passing a speaking order, deems it fit and appropriate to take up the matter.
2. The remaining subordinate Courts will take all the routine matters.
3. All matters, mentioned above, shall be taken up exclusively through video conferencing.


D.R.
07.1.2022

4. For convenient enforcement of this Notification, District Judges may give such directions, which they may deem fit and appropriate and are not inconsistent with the Notification for their respective Judgeships.
5. In these orders, in relation to the Family Courts, the word 'District Judge' shall be read as 'Principal Judge/Judge, in-charge', Family Courts.

By Orders of Hon'ble Court

Sd/-

(Registrar General)

No.163/UHC/Admin. B/2022

Dated: 7th January, 2022

Copy for information and necessary action to:

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
2. All District Judges/Principal Judge/Judge, Family Courts for information and necessary action.
3. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
4. Member-Secretary, UKSLSA, Nainital.
5. President, Bar Council of Uttarakhand
6. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
7. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. All the District Magistrates and SSP/SP/ I/c of the Districts.
10. All the Sections and Library of the High Court of Uttarakhand.
11. Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
12. Computer Section of the High Court of Uttarakhand, Nainital with request to upload the Notification in official website of the High Court.
13. Guard file/Notice Board.


07-1-2022

(Deputy Registrar)

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